

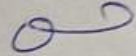
CA No. 396/18  
Imran Vs. State

31.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Ld. Counsel for appellant.  
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Ld. Counsel for appellant submits that appellant is in JC in FIR bearing no. 236/20, PS Kotwali, U/s 356/379/34 IPC. **Appellant be produced on 04.08.2020 through V/C.**



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-31.07.2020

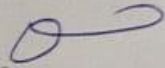
**FIR No. 70/18**  
**PS: Pahar Ganj**  
**U/s: 302/307/34 IPC**  
**Manohar Kumar Sharma Vs. State**

**31.07.2020**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Surety Kanchan of applicant/accused with counsel Sh. Abhay Anand.

Sh. Rajesh, Reader of this court, has telephonically informed that the verification report of FDR furnished by surety Kanchan of applicant/accused Manohar Kumar Sharma has been received. The verification report of FDR has been sent by the Reader through electronic mode (Whatsap). Vide order dated 29.07.2020, passed by this court, the interim bail of the applicant/accused was extended for further period of 45 days w.e.f. 02.08.2020, subject to furnishing FDR. I have gone through the report of FDR. IO has already verified the address of the applicant/accused as well as surety. Today, IO has also filed the verification report of FDR, which is found to be genuine. Hence, bail bond stands accepted in terms of order dated 29.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-31.07.2020

FIR No. 93/09  
PS: Keshav Puram  
U/s: 394/397/120-B/34 IPC & 25 Arms Act.  
Khushi Ram Vs. State  
31.07.2020

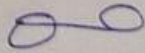
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Surety of applicant/accused with counsel Sh. Indu Bhushan Sharma.

Sh. Rajesh, Reader of this court, has telephonically informed that the verification report of bail bond of applicant/accused Khushi Ram has been received. The verification report of bail bond has been sent by the Reader through electronic mode (Whatsap). Applicant/accused was enlarged on bail vide order dt. 05.07.2010, passed by Ld. ASJ. Thereafter, vide order dated 23.07.2020 of this court, applicant was allowed to furnish bail bond in terms of order dated 05.07.2020. I have gone through the report of bail bond. IO has verified the bail bond. Same is accepted in terms of order dated 05.07.2020.

Applicant/accused Khushi Ram be released from custody, if not required in any other case.

Copy of this order be sent to the concerned Jail Superintendent for compliance.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
31.07.2020

CA No.107/20  
Tarun Kumar Vs. State

31.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present:

Appellant with counsel Sh. V. K. Katiyar.

Sh. Virender Singh, Ld. Addl. PP for State/respondent.

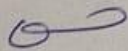
1. On last date of hearing, fresh appeal u/s 374 Cr.PC was filed by the appellant. Ld. APP accept the notice of the appeal.
2. The appeal has been filed against the judgment of conviction dated 28.01.2020, whereby he was convicted for committing offence u/s 186/323/324/332/341353 IPC and order on sentence dated 04.07.2020, whereby he was sentenced to undergo **(a)** Simple Imprisonment (SI) for one month & to pay fine of Rs. 500/- for the offence u/s 186 IPC, in default of payment SI for 10 days; **(b)** SI for one month & to pay fine of Rs. 1000/- for the offence u/s 323 IPC, in default of payment SI for 20 days; **(c)** SI for one month & to pay fine of Rs. 5000/- for the offence u/s 324 IPC in default of payment SI for 20 days; **(d)** SI for one year & to pay fine of Rs. 5000/- for the offence u/s 332 IPC in default of payment SI for 20 days; **(e)** SI for one month & to pay fine of Rs. 500/- for the offence u/s 341 IPC in default of payment SI for 10 days and **(f)** SI for one year & to pay fine of Rs. 5000/- for the offence u/s 353 IPC in default of payment SI for 20 days, passed by Ld. MM, Central District, Tis Hazari Court, Delhi.
3. Alongwith the appeal, the appellant has also filed an application u/s 389 (1) Cr.PC, seeking suspension of sentence passed by Ld. MM.

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CA No.107/20  
Tarun Kumar Vs. State

4. Heard.
5. The sentence of the appellant is suspended till disposal of the appeal subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of

like amount. Bail bond furnished & accepted.  
Put up for arguments on appeal, on 28.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-31.07.2020